

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A.No.1159/99

Dt.of Decision : 10-08-99.

K.Radha Krishna Murthy

.. Applicant.

Vs

1. The Member (Development)
 Postal Services Board,
 Dak Bhavan, New Delhi-110 001.
2. The Chief Engineer,
 Headquarters, Department of Posts,
 Min. of Communications, Dak Bhavan,
 New Delhi - 110 001.
3. The Chief Postmaster General,
 AP Circle, Hyderabad-1.
4. The Chief Engineer,
 Telecom Civil Wing, AP Zone,
 Koti, Hyderabad - 500 095.
5. K.A.S.Pillai

.. Respondents.

Counsel for the applicant : Mr.V.Venkateswara Rao

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.V.Venkateswara Rao, learned counsel for the applicant and Mr.B.N.Sharma, learned counsel for the respondents.

2. This OA is filed praying for a direction to the Respondent No.4 to consider and pass ^{the} ~~any~~ orders of repatriation of the applicant herein to his parent department of

Telecom Civil Wing on the representation submitted by him on 23-07-99 with all consequential benefits such as seniority, promotion etc.

3. The representation has been filed only on 23-07-99. He has approached this Tribunal within a month. Though the applicant submits that he has submitted similar representations earlier, the request prayed for in this OA is to dispose of the representation dated 23-07-99. Hence it has to be held that any order to be passed is premature. However as the applicant submits that he has already submitted a representation earlier we direct the R-4 or any other competent authority to dispose of his representation dated 23-07-99 (Annexure-IV) in accordance with law expeditiously.

4. The OA is disposed of at the admission stage itself. No costs.


 (B.S.JAI PARAMESHWAR)
 MEMBER(JUDG.)
 10.8.99


 (R. RANGARAJAN)
 MEMBER(ADMN.)

Dated : The 10th August, 1999.
 (Dictated in the Open Court)


 SPR
 12831

COPY TO:-

1. H.D.H.N.J.
2. H.R.R.N.M. (A)
3. H.B.S.J.P.M. (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

~~1ST AND II nd COURT~~

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN
THE HON'BLE MR.R. RANGARAJAN:
MEMBER (ADMN)

THE HON'BLE MR.B.S. JAI PARAMESHWAR
MEMBER (JUD)

ORDER DATE: 10/8/99

MA/RA/CP.NO
IN
O.A.NO. 1159/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

(8 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

A/Wo A/cy
g
m

